

**DIVISION BENCH**

**ITEM NO.128**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.95/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>YESHDREAMS INFOTECH PVT. LTD. V/S ROC, KANPUR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anil Kumar, PCS *: For the Petitioner*  
Sh. Krishna Agarwal, Sr. S.C. *: For the I.T. Deptt.*  
Sh. Pradeep Singh Sisodia, CGSC *: For the ROC*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Authorized Representative for the Petitioner states that the reports on behalf of the ROC as well as the Income Tax Department have been received by him, to which he has also filed the rejoinder.
- 2.** It is intimated by the Registry, that there is no report of ROC available on record.
- 3.** Ld. CGSC representing the ROC seeks and is granted three days time to file the same in the Registry.
- 4.** Let the matter be adjourned for further hearing on 18<sup>th</sup> July, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*